

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/2134/2024 IN C.P. (IB)/1379(MB)2020

**IN THE MATTER OF**

State Bank of India

VS

Euro Multivision Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 06.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Ashwini Chindarkar (VC)

For the Respondent:

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**ORDER**

**I.A. 2134/2024**

The prayer in the I.A. is for taking on record the Progress Report for the quarter ended 31.03.2024. The report is taken on record. In view thereof, I.A. is disposed of.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)